

a great deal of significance. Moreover, this project is linked with the functioning, the working of the Talcher Fertilizer Plant. This plant (Heavy Water) draws its inputs from the Talcher Fertilizer Plant and the by-products of the Talcher Fertilizer Plant are needed for keeping this Heavy Water Plant in operation.

Sir, I draw your attention to the fact that this Talcher Fertilizer Plant has coal based technology which has come from Germany. We adopted this kind of a technology in two of our plants - one, at Talchar and another one at Ramagundam, Andhra Pradesh. Now, because of different kinds of problems in the fertilizer sector - there was a lot of debate about that these two plants together with other fertilizer plants, on account of their becoming sick units, were referred to BIFR. However, it is heartening to note that the Government of India have decided to revamp all these fertilizer plants. Now also the Talcher Fertilizer Plant is in operation and the Government have also decided to revamp these units.

Thus, Sir, there is no need, no necessity and no compelling situation for closing down the Heavy Water Project. More than 300 employees are working in it and they are uncertain about its future

Sir, through you, I would like to request the Government to see that this project...

MR DEPUTY-SPEAKER Shri Panigrahi, you were also denied of speaking for one or two days because your name was at the end of the list. Kindly see to it that other friends are also being accommodated.

SHRI SRIBALLAV PANIGRAHI : Sir, I am concluding. There is a conspiracy to see that this Heavy Water Plant does not resume working. The opinions of the bureaucrats and the technocrats are divided. An ..

MR. DEPUTY-SPEAKER : Thank You. Shri Prem Dhupal.

(Interruptions)

MR. DEPUTY-SPEAKER : This is not going on record.

*(Interruptions)**

[Translation]

PROF. PREM DHUMAL (Hamirpur) : Mr. Deputy-Speaker, Sir, through you, I would like to draw the attention of the Government towards a very important issue For MPs...

[English]

MR. DEPUTY SPEAKER : I may once again make it very clear that the names of the Members are before me. I will call their names one-by-one. The Members need not raise their hands.

* Not recorded.

[Translation]

PROF. PREM DHUMAL : Mr. Deputy Speaker, Sir, there is a provision of fund for MP's local Area Development Scheme under which we are making recommendations. In certain constituencies where the hon. MPs belong to the party other than the ruling party in the States are not getting the cooperation of local authorities. In some of the cases new terms and conditions are being laid. I would like to prove it by citing an example. I announced to provide Rs. One lakh for a road construction in my area. But the Deputy Commissioner wrote that 50 per cent amount should be spent on the purchase of materials and 50 per cent should be kept for labourers. Now official bottleneck is coming in the way of allocating 50 per cent amount for purchasing essential materials for digging roads. The local officials are deliberately creating new problems in this regard and therefore, the work is not being completed. Besides this funds already sanctioned are sometimes raised and sometimes reduced arbitrarily.

Mr. Deputy Speaker, Sir, I want that all State Government should be instructed clearly that the work recommended by an hon. Member of Parliament should be performed as per his recommendations. If there is at all any problem to perform the work the State Government should write to the MP that it is impossible to follow his recommendations. Though it has been clearly mentioned in instructions, yet the local officials are bringing about changes on their own. Letters are being issued after 4 months have lapsed since the funds were sanctioned and on many occasions particular amount is being demanded for service charges. All the works being done under this scheme are being performed smoothly but the work is being hindered deliberately. I want that Government should issue clear-cut instruction from here. I hope all hon. Members here will agree with me.

MANY HON. MEMBERS* : Yes, it is a serious matter.

PROF. PREM DHUMAL : Mr. Deputy Speaker, Sir, the State Governments should be issued clear-cut instructions that work should be done there as per recommendations made by the local MP. The hon. Minister is sitting here. He is requested to give us assurance that action will be taken against the local officials obstructing the works recommended by MPs. They are not implementing this scheme. They demand commissions. Therefore, the benefits which were expected to reach the common people are not reaching. Therefore, action should be taken promptly in this connection.

[English]

MR. DEPUTY SPEAKER : The hon. Minister will give specific instructions to the concerned persons.

[Translation]

SHRI GUMAN MAL LODHA : Mr. Deputy Speaker, Sir, it is a serious matter. They say that the amount of Rs. one crore should be spent first and only then the next sanction will be made... This amount virtually lapses...(Interruptions)

[English]

MR. DEPUTY SPEAKER : That is not correct. It is for the current year. You talk to the concerned Minister. He will solve your problem.

[Translation]

SHRI GUMAN MAL LODHA : Mr. Deputy Speaker, Sir, it is a serious matter. I would like to know whether the Government will allocate further fund after the amount of Rs. one crore would be spent...(Interruptions)

[English]

PROF. PREM DHUMAL : The Government must respond.

[Translation]

SHRI RAM NAIK (Bombay North) : Mr. Deputy Speaker, Sir, I would like to raise a question as to who will reply here as the hon. Minister of Parliamentary Affairs and the hon. Minister of State in the Ministry of Parliamentary Affairs are also not present here. At least an hon. Minister of Parliamentary Affairs must be present here.

[English]

You may call the Minister of Parliamentary Affairs.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Deputy Speaker, Sir, it is just the contempt of Parliament.

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : There are seven Ministers sitting here. What else do they want?...(Interruptions)

[Translation]

SHRI RAM NAIK : They are just gossiping. The hon. Minister of Parliamentary Affairs should be here.

[English]

You please call the Ministers...(Interruptions)

MR. DEPUTY SPEAKER : There are half a dozen Ministers sitting here. It is collective responsibility of the Council of Ministers. Therefore, I request you to kindly resume your seats.

[Translation]

PROF. RASA SINGH RAWAT : They are so much engrossed in their goasps that they are bent upon committing the contempt of the august House from now itself...(Interruptions)

SHRI DAU DAYAL JOSHI (Kota) : They commit the contempt of the august House. Yesterday this issue was raised in Rajya Sabha also.

[English]

MR. DEPUTY-SPEAKER : Joshi Ji, please sit down. It is the normal etiquette that the hon. Members should observe when the Presiding Officer is on his legs. The hon. Members are very much requested to adorn their seats.

[Translation]

Your are also requested...(Interruptions)

PROF. PREM DHUMAL : Mr. Deputy speaker, Sir, but the Government must respond to it...(Interruptions)

[English]

PROF. RASA SINGH RAWAT : Instruct the Government.

MR. DEPUTY-SPEAKER : Please sit down. It is the collective responsibility of the Council of Ministers. You are raising your issues; they are listening to them and they will pass them on to various Ministers. I request the Ministers also to respond to the requests that are made by the Members on the floor of the House. They should not be pious statements. You should be ready with the information. Let us proceed now.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada) : Mr. Deputy Speaker, Sir, the hon. Minister of Rural Development is there...

[Translation]

SHRI GUMAN MAL LODHA : Virtually the entire scheme has been ruined...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Justice, why do you violate the norms? So far as MPs Fund is concerned, if there are any doubts, if the executive authorities of different districts are not going by the directions given by the Government, you can write to the hon. Minister and the Minister will certainly clarify. If there are any further doubts, you can sit with the hon. Speaker and those could be cleared.

(Interruptions)

MR. DEPUTY-SPEAKER : Mr. Gangwar, since your matter has been replied to by the hon. Minister by making a statement on the floor of the House, there is no need to raise it again.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : It is an important issue. The reply by the hon. Minister is not resolving the problem. At present diesel is required in the country for farmers that...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Mr. Gangwar, I think you have clearly heard me. Your issue regarding shortage of diesel was taken up yesterday by the hon. Minister and he made an elaborate statement. Therefore, the question of raising the same issue again does not arise.

(Interruptions)

MR. DEPUTY-SPEAKER : I want normalcy to prevail in the House because we are closing at one o'clock. Do not snatch the opportunity of other Members also.

(Interruptions)

MR. DEPUTY-SPEAKER : It is not going on record.

(Interruptions)*

MR. DEPUTY-SPEAKER : Now, it seems I shall have to call the names from the bottom of the list so that those who have got an opportunity to speak for the past three days will have an opportunity to do so. Those who regularly get opportunity should cut short their speeches.

[Translation]

SHRI CHHEDI PASWAN (Sasaram) : Mr. Deputy Speaker, Sir, today lakhs of handloom weavers are on the verge of starvation due to the wrong policy of the Government. Unemployment is increasing very rapidly among them. There is acute shortage of cotton and cotton yarn. They remain jobless for 15 days in a month. The sale of handloom cloths has come to a standstill. Even the weaker and poor section of the society is not prepared to purchase it. The Government treats them in a step-motherly and discriminatory manner. The Government is promoting powerloom and big cloth mills. That is why powerloom and big mills are ruining weavers. Mr. Deputy Speaker, Sir, I demand that there should be a permanent solution for the problems of lakhs of weavers of the country. The Government merely gives assurances and does not take any concrete action. I, therefore, suggest to set up a permanent fund of Rs. 10 crore for the welfare of weavers.
...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Mr. Santosh Gangwar, you know the rules of the House. It is very bad that you are violating the rules which you have framed and which have accepted. It is not fair on your part to do so.

[Translation]

DR. CHATRAPAL SINGH (Bulandshahr) : Mr. Deputy Speaker, Sir, the issue which is being raised by me concerns weavers. Loans upto Rs. 10,000 of the weavers of Uttar Pradesh were waived off in 1989. The Central Government provided to the Government of Uttar Pradesh a sum of Rs. 2400 crores for the purpose but the Uttar Pradesh Government has not implemented the loan waiver scheme for the weavers so far and instead diverted that amount to other heads of expenditure. The

* Not recorded

condition of weavers is bad and forcible recovery is being made from them. They are being imprisoned if they fail to repay even a loan of Rs. 5-6 thousand. I would like to urge upon the Government of Uttar Pradesh by the Central Government for the purpose of waiver of the loans of the weavers upto Rs. 10,000 should be spent under the same head and the loans of the weavers of Uttar Pradesh be waived off.

SHRI RAM NIHOR RAI (Bobertganj) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the House towards district Sonbhadra of Uttar Pradesh which is infested with heavy pollution due to limestone kilns, the stone crushers, hightech carbon emitted by Dala cement factory, Churak cement factory, Hindalco, Renusagar power plant of NTPC, NCL etc. Sir, during my two day visit of the area I saw enormous smoke and dust floating in the atmosphere in Anpara, Sonbhadra, Dala area so much so that the flora of the area is drying up. After two days of thorough inspection I found that the trees and plants are withering due to pollution. In this connection, I wrote many times to the hon. Minister of Environment but he is paying no attention to it. The local inhabitants are worst effected by the Dala cement factory due to which they fall prey to many diseases. If you go there you will hardly see any green tree there because cement dust has accumulated on trees. The entire flora of Hindalco area is getting degenerated due to hightech carbon. Renusagar and all other thermal power plants are situated around Pant sagar in which they drain all their effluents. An end of S dam also touches it. Therefore, through you, I would urge the hon. Minister to take action on it forthwith. Arrangements for saving the jungles of the area from the onslaught of pollution should be made forthwith.

SHRI RAM NAIK : Mr. Deputy Speaker, Sir, on 2nd May I had raised the question on the permission granted to the foreign travelers for deep sea fishing as a result of which Shri Thomas Kochery, the National convener of the Action Committee of National Fisheries Forum, went on an indefinite hunger strike at Porbandar. When I said here that the hon. Minister is not taking note of it, I meant that even after the matter was raised by me on 2nd May his hunger strike has entered the third day. In a telephonic conversation, I was told from Porbandar that his condition has become serious due to three days' fasting. It is the Summer season and Porbandar is comparatively hotter. The 70 lakh odd fishermen of the whole country are perplexed. The Parliament will be adjourned for the ensuing two days, i.e. Saturday and Sunday. What will be the face of the situation if the hon. Minister and the Government does not send for him for negotiations or hold consultations with the Members of Parliament and, then, there is no central or state Minister present here. Therefore I demand that orders should be issued immediately to call the convener to Delhi and hold negotiations with him. Otherwise it will be a cause for embarrassment for